16.00 hrs.

BRITANNIA ENGINEERING COMPANY LIMITED (MOKAMEH UNIT) AND THE ARTHUR BUTLER AND COMPANY (MUZAFFARPORE) LIMITED (ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): I beg to move*:

"That the Bill to provide for the acquisition and transfer of the right, title and interest of the undertakings of Britannia Engineering Company in relation to the Mokameh unit owned by it and the right, title and interest of Arthur Butler and Company in relation to the undertakings owned by it, with a view to ensuring the continued manufacture of railway wagons and other goods essential to the needs of the country in general and the Railways in particular, and for matters connected therewith or incidental thereto, be taken into consideration."

The Bill which I want to move deals with the nationalisation of the two industrial units—Britannia Engineering Company Limited (Mokameh Unit) and the Arthur Butler and Company (Muzaffarpore) Limited.

Britannia Engineering Company Limited was incorporated in 1917 with its registered office at Calcutta. It owned an Engineering Unit at Titagarh in West Bengal and this unit manufactured road rollers, jute mill machinery and other industrial machinery.. This company also owned a steel foundry at Titagarh; which is now being managed by I.R.C.I. Britannia Engineering Company Limited also set up a third unit in Mokameh in 1960. Mokameh Unit manufactured Railway wagons and steel structurals, etc. The Engineering Unit at Titagarh closed down in 1970 and its management was taken over by the Central Government and entrusted to Saxby Farmer Limited, Calcutta—Government of West Bengal Undertaking, in which they have 87.75 per cent share-holdings. The Government of West Bengal have taken over all financial responsibility. As I have already said, the steel foundry is now being managed by IRCI.

The Mokameh unit closed down in March, 1973. The Central Government took over the management on 15th February, 1974. The unit was set up with a gross investment of Rs. 46.17 lakhs without separate capital structure. The number of its employees, when it was closed down, was 888 and at present 831 persons are working in this unit.

Arthur Butler & Co. (Muzaffarpur) Ltd. was incorporated in 1919 with its registered office in Calcutta. It has only one manufacturing unit in Muzaffarpur. In the past Arthur Butler and Company manufactured various types of industrial machinery. When it closed down in 1972 it was one of the only two manufacturers of metre gauge railway wagons. The management of this company was taken over by the Central Government on 14th December, 1973 and it was reopened in August, 1974. At the time of its closure the number of employees was 667. Now 650 persons are working there.

Now it is in public interest that both the units continue their manufacturing activities because they provide substantial employment and the closure would render a large number of labourers unemployed. Both the units are located in the backward areas of Bihar. So, it is not possible to hand over these two units to the private management as substantial Government loans have been given to these units. There is no such manner in which these can be protected by private management. It is, therefore, necessary that these units be acquired by Government by payment of compensation. Since the take-over of their management, both

*Moved with the recommendation of the President.

the units have been performing satisfactorily. They have also taken steps to diversify and maximise their production. Recently a study group has been appointed by the Department of Heavy Industry to suggest ways and means for fuller utilisation of the capacities of the fabrication units under the administrative control of the department. The study group has also carried out an in-depth study of these two units and their report is nearing completion. We are hoping that further action will be taken for improvement of the functioning of these two units after we receive their report.

When we nationalise any unit we have to pay compensation. In these two cases, the compensation fund is not sufficient to meet all the liabilities and a part of it has to be written off. So, it is proposed that a part of the Central Government loan be written off. The first two priorities for payment out of compensation fund would be employees dues and post-takeover secured loans from banks and IFCI. These liabilities total Rs. 94.99 lakhs thus leaving a balance of Rs. 195.56 lakhs for payment of Government dues. Therefore, out of total Central Governmental loan only Rs. 195.56 lakhs would be paid to Government and the balance of Rs. 230.75 is to be written off.

I hope, this Bill will receive support from all sections of the House.

With these words, I move the Bill for consideration of the House.

MR. DEPUTY-SPEAKER: Motion moved:

"That the Bill to provide for the acquisition and transfer of the right, title and interest of the undertakings of Britannia Engineering Company in relation to the Mokameh unit owned by it and, the right, title and interest of Arthur Butler and Company in relation to the undertakings owned by it, with a view to ensuring the continued manufacture of railway wagons and other goods essential to the needs of the country in general and the Railways in particular, and for matters connected therewith or incidental thereto, be taken into consideration."

SHRI DINEN BHATTACHARYA: (Serampore): Mr. Deputy-Speaker, Sir, I support this Bill, but while supporting I have got some observations to make. While concluding the Minister stated that the Mokameh unit is being nationalised, but from the Bill, it does not appear so. You are acquiring the shares; you are not nationalising the unit.

Long back, the same company had their uint in Titagarh in West Bengal which was recommended by the Central Government to be taken over and afterwards, the West Bengal Government was to be made incharge of it. The Saxby Farmer which is a West Bengal Government concern is looking after that Titagarh unit. Since then, it was naturally expected that the other units belonging to the same company would also be taken over. I do not know why so much delay is there in taking over these units.

There are some alarming features. Although the Mokameh unit and Britannia Engineering Works are engaged in manufacturing railway wagons, steel structurals, under-frames, sugar mill machinery, agricultural implements, etc. yet these are incurring losses. Its main customer is the Railway. Why should it run at a loss I do not understand. Not only in this case but in other cases also, it has been found that the Railway while purchasing wagons from different wagon producing units does not pay the actual price. So, those units also run at a loss like. Burn & Co., Braithwaite, etc. When the Government concern is the main purchased of the products of a company, how that company can suffer loss, is beyond my knowledge to understand. So, there is something wrong in it. It should be clarified by the Minister.

[Shri Dinesh Bhatacharya]

Coming to the question of compensation, I do not understand how this Company management become eligible for compensation. This Company was earlier running at a profit. Because of the mismanagement and corrupt practices of the managment, it had become sick and ultimately the Government are coming in as a saviour. I do not know whether the Government are coming as a saviour of those persons who deflacted and who were responsible for making the unit sick. In every case it is found that the companies manage their affairs in such a way that ultimately they have to incur losses and then in the name of saving the employment of the workers and in the name of production, Government come forward to take over management and, while doing so, they pay compensation to the same persons who have eaten away the entire capital as also the aid or loan given by the Government. So, there is absolutely no justification for giving the management of the Mokameh Unit Rs. 1.95 lakhs as compensation. So, I cannot support this provision.

I do not want to go into the details. There are some lacunae which should be looked into. But I want to make one point very clear. Those persons who were at the helm of affairs when this mismanagement took place, those who were responsible for making these units sick, should be categorically made clear that they will have no access to the accounts or books of this company.

Then the conditions of service of those employees who were in service prior to the take over should be fully guaranteed. It is my experience that whenever Government take over any unit, they do not want to take responsibility for the pre-take-over liability to the workers. The workers should not be made to suffer merely because a unit has been taken over by the Government.

The Minister said at the end of her speech that this unit is being nationalised. In that case, I am grateful to her. But the present title of the Bill, Britannia Engineering Company Limited (Mokameh Unit) and the Arthur Butler and Company (Muzaffarpore) Limited (Acquisition and Transfer of Undertakings) Bill, does not give that impression that it is being nationalised. So, I would request her to make a change in the long title so that there may not be any doubt about the performance of the Government. And it becomes very clear that the Government is really and sincerely taking over this Company to run it properly and the entire management who were running it for a long time will have no chance to come back.

With these words, I support the Bill.

16.32 hrs.

श्री श्रीकृष्ण सिंह : (मुंगेर) : उपाध्यक्ष महोदय, यह जो बिल प्रस्तुत किया गया है, इसका मैं समर्थन करता हूं। साथ ही मैं कुछ सुझाव भी देना चाहूंगा। इतने सारे मजदूर, इतने दिनों तक बेकार बैठे रहे और मेनेजमेंट चलता रहा। मेनेजमेंट के चलते हुए भी इस कम्पनी के मोकामा यूनिट की हालत और बटलर यूनिट की हालत बिगड़ती गयी। मैं आप से कहना चाहता हूं कि पुराने मेनेजमेंट के चलते हुए इस में काफी नुक्सान हुआ और आज अगर इन सारी चीजों की जांच करायी जाए तो आप को जान कर तकलीफ होगी कि इस यूनिटों में कितना नुक्सान हुआ है।

पिछले वर्षों में जब एमर्जेंसी लगी हुई थी तब वहां से काफी सामान गायब कर दिया गया। इन सब चीजों के बावजूद आप उन्हें मुआवजा देने की बात सोचते हैं। बजाय इस के कि आप को उन पर कार्यवाही करनी चाहिए, पता लगाना

चाहिए कि कितना नुकसान वहां हुआ है, आप उन्हें मुआवजा देने की बात सोच रहे हैं। इस के लिए तो हम खेद ही प्रकट करेंगे कि सरकार इस नतीजे पर बिना किसी बात का पता लगाये पहुंच गयी। आपने इनका नेशनेलाइजेशन किया, उसके लिए सरकार की जितनी तारीफ की जाए, वह कम ही होगी।

मोकामा यूनिट और बटलर यूनिट, मुजफ्फरपुर के बारे में दूसरी बात मैं यह कहना चाहूंगा कि इनके कारखाने तो मोकामा में और मुजफ्फरपुर में हैं, जहां पर कि हमें कई चीजें बनानी हैं—रेलवे वैगन बनाने हैं, एग्रीकल्चरल इम्प्लीमेंटस बनाने हैं, टेक्निकल नो हाऊ लेना है। लेकिन इनका मैनेजमेंट वहां से तीन-चार सौ मील दूर, कलकत्ता में बैठ कर इनका मेनेजमेंट करेगा। यह सारी बात समझ में नहीं आती। इनका हेड आफिस मोकामा या जमालपुर या पटना में रहना चाहिए। जमालपुर में कारखाने की हालत खराब होती जा रही है। वहां हजारों-हजार मजदूर निकल रहे हैं। इसलिए लिए जहां टेक्निकल नो हाऊ मिले, उत्पादन हो, वहीं उसका मनेजमेंट भी होना चाहिए। मोकामा और जमालपुर पिछड़े इलाके हैं। जो स्थिति जमालपुर की है, मोकामा की भी वही ही है। वहां से और जमालपुर से हजारों हजार आदमी घटते चले आ रहे हैं। इसलिए मैं चाहूंगा कि इनका हेड क्वार्टर अगर जमालपुर में नहीं तो पटना में जरूर रखें ताकि खर्चा कम हो और प्रोडक्शन में लाभ हो।

इस सुझाव के साथ मैं इस बिल का समर्थन करता हूं।

श्री रामदास सिंह (गिरिडीह) : सरकार ने दो यूनिटों का, एक मोकामा और दूसरे मुजफ्फरपुर का एक्विजिशन करने का फसला किया है इसका मैं तहे दिल से स्वागत करता हूं। आज तक जितने भी नैशनलाइजेशन के कार्य हुए हैं, चाहे स्टील का हो, कोल माइंज का हो या कोई दूसरा हो सभी में उसने मालिकों को कम्पेंसेशन के रूप में काफी बड़ी राशि दी है। इस में भी कम्पेंसेशन के रूप में पसा देने की व्यवस्था रखी गई है। वास्तव में यदि आप इस कम्पनी के सामान को देखेंगे तो आप को पता चलेगा कि मालिकों ने यहां बहुत बरबादी की है, सामान की चोरी की है, खूब लूट मचाई है और सामान को शिफ्ट करके वे दूसरी जगह ले गये हैं। सरकार को पता लगाना होगा कि मालिक इस सबके लिए कहां तक दोषी हैं। और अगर वे दोषी पाए जाते हैं तो बजाय उनको मुआवजा देने के, इस लूट के लिए इस बरबादी के लिए उनको आपको दंडित करना चाहिए। आप उनको कम्पेंसेशन देने जा रहे हैं यह बात मेरी समझ में नहीं आती है। जिन्होंने वहां पर सामान का दुरुपयोग किया है उनको मुआवजा देने का सवाल ही पैदा नहीं होना चाहिए। मैं सुझाव देना चाहता हूं कि सरकार एक समिति का गठन करे जो पता लगाए कि पुराने मालिकों ने उसका किस तरह से दुरुपयोग किया है, किस तरह से उसको बरबाद किया है, किस तरह से मजदूरों को उनके हकों से वंचित किया है, सामान को लूटा है, और जांच की जो रिपोर्ट हो उस पर सरकार को तुरन्त कार्रवाई करनी चाहिए और जो सामान चला गया है चोरी कर लिया गया है, उस का उन से कम्पेंसेशन सरकार को लेना चाहिए, न कि उनको कम्पेंसेशन देना चाहिए।

यह सत्य है कि बिहार एक ऐसा सुबा है, जहां कोयला मिलता है, जहां स्टील मिलता है, जहां ताम्बा है, जहां तरह तरह के खनिज पदार्थ प्रचुर मात्रा में पाए जाते हैं। ये जो प्लांट हैं उनके

[श्री राम दास सिंह]

जितने भी हेड आफिस हैं वे या तो कलकत्ता में हैं, या बम्बई में हैं या फिर दिल्ली में हैं। अभी स्टील प्लांट के बारे में जो हेड आफिस है उसके लिए स्टील मिनिस्टर से बात हुई थी। उन्होंने इस बात को कबूल किया था कि रांची में उसका हैड आफिस ले जाएंगे। लेकिन अभी तक उस दिशा में कोई कार्रवाई नहीं हुई है। उसी तरह से यह जो कम्पनी है इसका हैडक्वार्टर अगर कलकत्ता में रहेगा तो उसके कई एक नुकसान हो सकते हैं। एक तो यह होगा कि एम्प्लायमेंट स्थानीय लोगों को नहीं मिल पाएगा। दूसरा यह होगा कि प्लांट को अच्छी तरह से सुपरवाइज नहीं किया जा सकेगा, उस का भी अभाव रहेगा। इसी तरह से और भी बहुत से नुकसान हो सकते हैं। इन तमाम बातों को ले कर मेरे मित्र ने जो सुझाव दिया है कि उसका हैड आफिस मोकामा में लाया जाए, उसका मैं हार्दिक समर्थन करता हूं और आशा करता हूं कि इसको मान लिया जाएगा।

16.32 hrs.

[SHRIMATI PARVATHI KRISHNAN *in the Chair*]

आप दामोदर वैली कारपोरेशन को देखें। इसका हैड आफिस कलकत्ता में है। जहां तक उस में एम्प्लायमेंट का सम्बन्ध है, 72 प्रतिशत लोग सिर्फ एक प्राविंस के उस में काम करते हैं और बाकी 28 प्रतिशत लोग सारे हिन्दुस्तान के हैं। डी वी सी द्वारा जो पावर जैनरेशन की जाती है उसको आप देखें तो आपको पता चलेगा कि 65 प्रतिशत जैनरेशन उसका बिहार में होता है लेकिन उसका युटिलाइजेशन किसी दूसरी जगह जा कर होता है। एम्प्लायमेंट वहां के स्थानीय लोगों को मिलता ही नहीं है। अगर पहले की सरकार ने इस तरह की नीति चलाई थी तो इसको आप को बदल देना चाहिए। पुरानी सरकार ने बी सी सी एल, सी सी एल, ई सी एल, डब्ल्यू सी एल कम्पनियां तो कहीं रखी लेकिन सी आई एल को कलकत्ता में रखा (व्यवधान)। जो मैं जानकारी दे रहा हूं यह पक्की है। कोयले के बारे में पावर के बारे में मैं एक एक कम्पनी के आंकड़े आपको बता सकता हूं। कोयले के सेल और परचेज के मामले को लेकर कलकत्ता में जो घोटाला हुआ है उसकी भी सरकार छानबीन करे तो उसकी आखें खुल जाएंगी। (व्यवधान)

MR. CHAIRMAN: I do not think it arises out of this Bill.

श्री राम दास सिंह : मैं यही कहना चाहता हूं कि जो भी कारखाना खुले उसका हैड आफिस वहीं होना चाहिए जहां पर खुला हो ताकि स्थानीय लोगों को रोजगार मिल सके, वहां के उद्योगों को प्रोत्साहन मिल सके।

गरीब मजदूरों को प्राइवेट कम्पनियों के शोषण से मुक्त करने के लिए जो नैशनलाइजेशन बिल आप लाए हैं इसका मैं तहे दिल से स्वागत और समर्थन करता हूं लेकिन साथ साथ यह भी चाहता हूं कि प्राइवेट मालिक जो मजदूरों का शोषण करते हैं, देश का और राष्ट्र का शोषण करते हैं उनको कम्पेंसेशन देने के बजाय मजदूरों के हितों की आप रक्षा करें, उनको आप कम्पेंसेशन दें। यह अन्तिम अपील मेरी सरकार से है। इन शब्दों के साथ मैं इस बिल का स्वागत और समर्थन करता हूं।

श्री रीतलाल प्रसाद वर्मा (कोडरमा) : सभापति महोदय, मैं इस बिल के समर्थन के लिए खड़ा हुआ हूं और मंत्री महोदय को धन्यवाद देता हूं कि बिहार के पिछड़े

इलाके में जहां कि यह दो महत्वपूर्ण कम्पनियां 1917 से काम कर रही थीं, उनके बारे में उन्होंने यह कदम उठाया।

मोकामा में ब्रिटेनिया इंजीनियरिंग कम्पनी रेल जैसे बड़े उद्योग के लिए वैगन बनाने का काम करती थी। जब आज देश में यातायात के लिए और भारी माल ढोने के लिए रेलवे लाइनों का विस्तार करना बहुत आवश्यक हो गया है, ऐसी परिस्थिति में इस कम्पनी को बन्द कर देना या सिक घोषित कर देना, इसके पीछे सुनियोजित प्लानिंग महसूस होती है। इसी तरीके से आर्थर बटलर एण्ड कम्पनी मुजफ्फरपुर में कृषि के यंत्र, चीनी मिलों की मशीनरी और वैगन बनाने के लिए काम आने वाला सामान बनाती थी।

MR. CHAIRMAN: Please do not go from railways to sugar,

श्री रीतलाल प्रसाद वर्मा : इन सामानों को बनाने वाली कम्पनियों को बंद कर दिया गया। ये कम्पनियां बहुत सा रुपया बैंको से लेती थीं। इन विदेशी कम्पनियों ने अधिक से अधिक पूंजी का एक्सप्लायटेशन कर के रुपया ले लिया और कम्पनियों को सिक डिक्लेयर कर दिया। अब इस पर कोर्ट में मुकदमा चला है। सरकार ने इन्हें लेकर बहुत अच्छा काम किया है क्योंकि इनमें हजारों मजदूर लगे हुए थे, उनकी रोजी रोटी छिन गई थी। ऐसा कर के सरकार ने प्रगतिशील कदम उठाया है जो कि जनता सरकार के लिए बहुत बड़ी उपलब्धि है। सब ने इसको बहुत सराहा है।

लेकिन अगर पहले की भूलों को फिर से दोहराया गया तो यह कम्पनियां फिर दूसरों के अधिकार में चली जायेंगी। पहले काम यह होता था कि कम्पनी मोकामा और मुजफ्फरपुर में थी लेकिन उनका हैडक्वार्टर कलकत्ते में था जहां कि एक्सप्लायटेशन किया जाता था। कारखाना बैकवर्ड क्षेत्र में इसलिए लगाया जाता था कि कम पैसे में मजदूरों से काम ले कर उनका एक्सप्लायटेशन किया जाता था और उस की बिक्री बड़े शहरों में की जती थी जिससे उसकी भीतरी बात किसी को पता न लगे। कलकत्ते में एक का आफिस नेताजी सुभाष रोड पर है और दूसरी का आफिस भी वहीं है। दोनों अपना आफिस वहां चलाती हैं और उनमें आने वाला सारा पैसा वह हजम करती थीं। मेरा सुझाव है कि अब नई व्यवस्था में राष्ट्रीयकरण कर के दोनों के हैडक्वार्टर भी कारखानों में रखे जायें। अगर यह संभव न हो तो इनके हैड आफिस पटना में हों कि वहां से 50, 60 मील पर है, राजधानी है, वहां पर होने चाहिए। बिहार का अब तक इससे बहुत बड़ा शोषण होता रहा है।

बिहार में हिन्दुस्तान भर की सब जगहों से सब से ज्यादा मिनरल और खनिज हैं, वहां धातु, जल और शक्ति व अन्य प्रकार की प्राकृतिक सम्पदाएं सबसे ज्यादा हैं। लेकिन इसके बावजूद भी पिछड़ेपन में उसका नम्बर 20वां आता है। यह बड़े दुर्भाग्य की बात है। यहां पर जितनी भी कम्पनी हैं वह अपने आफिस बम्बई, कलकत्ता या दिल्ली में जाकर बनाती हैं। अगर फिर

[श्री रीतलाल प्रसाद वर्मा]

वही भूल की गई, राष्ट्रीयकरण और टेक-ओवर के बाद यह आफिस कलकत्ते में चले गये तो सब कुछ स्वाहा हो जायेगा और सारी सम्पत्ति वहीं समाप्त हो जायेगी। इसलिए मेरा सुझाव है कि यह आफिस यहीं बनने चाहियें।

और कम्पनीज का जो 2 करोड़ 95 लाख रुपये का कंपेन्सेशन है, जोकि अभी मजदूरों की रकम बकाया है, सबसे पहले वह रकम प्रोवीडेंड फंड, बोनस और ग्रेचुइटी जो मजदूरों की बनती है, वह दी जाये, न कि इस कम्पनी को क्षतिपूर्ति दे कर काम पूरा किया जाये।

इस काम को फिर से लागू करने के लिए 20 लाख रुपये की पुंजी लगानी पड़ेगी। इसलिए यह जरूरी है कि पहले मजदूरों की जो बकाया हैं, वह अदा करना चाहिए, कम्पनी को कम्पैन्सेशन नहीं देना चाहिए।

अन्त में इस बिल का मैं स्वागत करता हूं।

डा० रामजी सिंह (भागलपुर) : सभापति महोदय, आप स्वयं राष्ट्रीयकरण का समर्थन करती हैं इसलिए आप को भी बहुत प्रसन्नता होगी कि राष्ट्रीयकरण की दिशा में कदम उठाया जा रहा है। जो लोग जनता सरकार के बारे में कहते हैं कि वह राष्ट्रीय-करण-विरोधी है, उन्हें मालूम होना चाहिए कि इस थोड़े से समय में जनता सरकार द्वारा स्वदेशी मिल का, और अभी थोड़ी देर पहले बोलानी ओर्ज का, राष्ट्रीयकरण किया गया है।

जहां तक इन दोनों कम्पनियों के राष्ट्रीय-करण का प्रश्न है, यह एक बहुत ही स्वागत-योग्य कदम है। इस विधेयक के स्टटमेंट आफ आब्जेक्ट्स एण्ड रीजन्ज में बताया गया है कि जब से सरकार ने इनको अपने हाथ में लिया है, तब से उन के उत्पादन में वृद्धि हुई हैं। जो पूंजीपति लोग कहते हैं कि समाजवाद और राष्ट्रीयकरण से उत्पादन में वृद्धि नहीं होती है, वे आंखें खोल कर देख लें कि सरकार द्वारा उन के अधिग्रहण के बाद से उन के उत्पादन में वद्धि हुई है।

इस के अतिरिक्त रोजगार में भी वृद्धि हुई है। मैं करीब उसी क्षेत्र में रहता हूं, जहां मोकामा और मुजफ्फरपुर की ये कम्पनियां हैं। आज ब्रिटेनिया इंजीनियरिंग कम्पनी में 888 मजदूर काम कर रहे हैं, जब कि दो तीन वर्षों से उनको रोटी के लाले पड़े हुए थे। इसी प्रकार आज आर्थर बटलर कम्पनी में 667 मजदूर काम कर रहे हैं। यदि इन दोनों कम्पनियों का माडर्नाइजेशन किया गया, तो यह संख्या दुगनी और तिगुनी बढ़ सकती है। जहां तक उत्पादन का प्रश्न है, ब्रिटेनिया इंजीनियरिंग कम्पनी में साढ़े दस लाख रुपये और आर्थर बटलर कम्पनी में दस लाख रुपये मसिक का उत्पादन होता है। लेकिन मुझे इस उत्पादन से संतोष नहीं है। यह उत्पादन दुगना और तीन गुना होना चाहिए।

हमारे मजदूर नेताओं ने इन कम्पनियों के हेड आफ़िस की चर्चा की है। मुजफ्फ़र-पुर और मोकामा दोनों आस-पास हैं, वे एक दूसरे से बहुत ज्यादा दूर नहीं हैं। जहां तक मोकामा का प्रश्न है, वह मेन लाइन पर अवस्थित है। वहां पर काफ़ी जगह है, जहां प्रधान कार्यालय बन सकते हैं। अगर कलकत्ता में कोई कार्यालय होता है, तो उससे काफ़ी खर्चा बढ़ जाता है। वहां महंगाई भत्ता भी ज्यादा देना पड़ता है और एस्टब्लिशमेंट का खर्चा भी ज्यादा होता

है । यदि हम राष्ट्रीयकरण को सफल बनाना चाहते हैं, तो हमें उत्पादन के खर्चे को कम करने की दृष्टि से प्रधान कार्यालय को मोकामा में लाना चाहिए ।

जैसा कि कुछ मजदूर नेताओं ने बताया है तीन साल से वहां के मजदूर और इंजीनियर भूखे थे । अब उन लोगों को उन का रुपया मिलना चाहिए । मुझे यह भी पता ह कि मोकामा की ब्रिटेनिया इंजीनियरिंग कम्पनी ने स्टाफ क्वार्टर्ज का चार-चार, पांच पांच साल का किराया भी चुकता नहीं किया है । इस लिए उन लोगों का भी पूरा चुकता होना चाहिए । जहां तक क्षतिपूर्ति का सवाल है, जिन्होंने देश की उत्पादन-क्षमता पर आघात करने की साजिश की है, उनको क्षतिपूर्ति क्यों दी जाये ? मैं मंत्री महोदय से आग्रह करूंगा कि उन्हें क्षतिपूर्ति की रकम तब तक हरगिज न दी जाये, जब तक कि मजदूरों के वेतन आदि की एक एक पाई न देदी जाये । आखिर यह मजदूरों का दोष नहीं था । यह मालिकों का दोष था, उन्होंने लाक-आउट किया, तालाबंदी की । मजदूरों का कोई दोष नहीं था । इसीलिए इन मजदूरों का पूरा पूरा पैसा उन की क्षतिपूर्ति की रकम में से दिया जाना चाहिए और जिन लोगों ने अपने आवास और मकान कम्पनियों को किराये पर दिए थे उनका किराया भी चुकता होना चाहिए ।

एक चीज और इस सम्बन्ध में है । इस में कहा गया है —

Fabrication wagons, Coal Tubs, Bridge Girders, Break Beams, Furname-Structure, Mine Cars and Transmission Tower Lines.

ये सब चीजें यहां बनाई जाती हैं । आवश्यकता है कि इस को और ज्यादा से ज्यादा हम बढ़ावें । उसी जगह बिल्कुल मोकामा के पास बरौनी का औद्योगिक केन्द्र है । इसलिए अगर हम यहां पर ज्यादा विस्तार करते हैं तो इस से हम को लाभ होगा । जैसा अभी हमारे माननीय मित्र श्रीकृष्ण बाबू कह रहे थे जो जमालपुर मुंगेर क्षेत्र से आते हैं, वहां भी यही स्थिति है । जमालपुर कारखाने के बारे में आप को सुन कर आश्चर्य होगा कि वहां आक्सीजन उस कारखाने में बरौनी से नहीं लायी जाती है जो वहां से केवल पचास मील दूर है, बल्कि वह कलकत्ते से बिरला के यहां से लायी जाती है । यह सब पूंजीपतियों की साजिश है । इसीलिए यह सोचने की बात है, जमालपुर कारखाने में जहां 22 हजार लोग काम करते थे वहां आज 6 हजार रह गए हैं और ये दोनों कारखाने बन्द थे । यह तो जनता सरकार को हम धन्यवाद देते हैं कि इन दोनों कारखानों का अधिग्रहण करने का काम उस ने किया । वहां जो गरीब मजदूर तीन साल से भूखे चल रहे थे और एमर्जेंसी के समय में जो अपनी आवाज भी बुलन्द नहीं कर सकते थे आज उन्होंने आवाज बुलन्द की और जनता सरकार के प्रगतिशील औद्योगिक मंत्री जार्ज फर्नान्डिस ने इन के राष्ट्रीयकरण की दिशा में कदम बढ़ाया । इसके लिए अपनी सरकार और मंत्री महोदया को बहुत धन्यवाद देता हूं ।

जहां तक वैगन्स का सवाल है, वैगन्स की कमी तो है ही और रेल मंत्रालय ने दूसरे देशों को भी वैगन देने के लिए जो करारनामे किए हैं उस दृष्टि से भी इसकी क्षमता को यहां बढ़ा सकते हैं । हम चाहेंगे कि इस की क्षमता को आगे बढ़ाएं । यहां का कार्यालय खर्च की दृष्टि से, आसानी की दृष्टि से और जिस क्षेत्र में जो कारखाना है उस दृष्टि से, इन तीनों दृष्टियों से मोकामा में होना चाहिए । आवागमन की दृष्टि से भी देखें तो भी इसे मोकामा में ही होना चाहिए ।

*SHRI K. A. RAJAN (Trichur) : While supporting the Bill I would like to make a few statements in my own language. Normally nationalisation of such organisations are supported by the workers whichever Government does it. But I am sorry to say that quite often it so happens that the Government takes over such organisations after a great deal of delay. Generally speaking the Government comes forward to take over an institution after the private management has played ducks and drakes with institution. Often the Government chooses to ignore the warning given by the workers of such institutions through agitations. They draw the attention of the Government from time to time to the miserable conditions prevailing in those institutions well in advance. But unfortunately, the Government does not pay any heed to their warning. The result is that when it takes over this organisation what the Government inherit is its liabilities. The factory would have been reduced to mere junk by continuous exploitation and through mismanagement indulged in by the private owners. And these organisations will be utterly useless. Therefore, while supporting this measure I would like to tell the Government that they should see whether these organisations which depend upon the institutional finance for its capital are running properly and efficiently and also whether the management is capable of discharging its responsibities towards the workers. In fact, during the last 10 or 20 years the capitalists in our country have ruthlessly exploited many private organisations and drained them of their pith and marrow. The result is a sector of sick units have grown up in our country over the years . Then naturally the Government has to stop in and take them over and put them on even keel. Therefore I hope that when the Government takes over such mismanaged institutions they will see to it that these institutions work properly and efficiently. Otherwise this will be a drain on the public exchequer and the worker will also suffer. In many cases the Government steps in after much procrastination. As a result of this the workers starve and the production suffers.

Another point I have to make is about the post-take over management of these organisations. Only those people who have sufficient experience in running them and above all those who keep the interest of the country and the workers uppermost in their mind should alone be entrusted with the new management. If on the other hand the Director Board is packed with the agents of the capitalists who have mismanaged and ruined these institutions we cannot expect any good result from this new set up.

Another point in this connection is that the Government should see to it that the employer-employee relationship should be put on a healthier plane. When the Government take over a private institution which has been mismanaged, a new approach and a new perspective should be adopted in respect of labour relations. The Government should project itself as a model employer and the public sector institutions should be areas where model employer-employee relationship does exist. I cannot help saying one thing in this connection. That is, that whenever the Government takes over an organisation the general impression is that that organisation will be ruined at the hands of the Government. I am sure it is the management which is responsible for creating such an impression in the public mind.

Now, a word about compensation and I have done. As I have already pointed out these organisations have been ruined beyond redemption by the private management. But the Government proposes to pay them compensation. I must make it very clear that I am totally opposed to this

*The original Speech was delivered in Malayalam.

step. Therefore I request the Government to rethink on this step even at this late stage.

With these words I support this measure.

चौधरी बलबीर सिंह (होशियारपुर) : सभापति महोदया, मेरी समझ में नहीं आ रहा है कि मैं मंत्री महोदया को धन्यवाद दूं या इस बिल की आलोचना करूं । इसलिए कि एक बात मेरी समझ में नहीं आई कि जमीन की सीलिंग तो मुकर्रर है लेकिन जो कारखाने हैं उन पर कोई सीलिंग नहीं है । यह जो कारखानेदार थे उन्होंने इससे कितना ही पैसा कमाया और उस पैसे को ले कर बाहर के मुल्क को चले गये । जब उन्होंने देखा कि अब हमारा काम नहीं चलेगा तो उन्होंने वहां से सारा रुपया निकाल लिया और अब वह नुकसान पर जा रहा है । हमारी सरकार नुकसान पर चलने वाले कारखाने लेती है और उसके लिए पैसा भी देना पड़ेगा । जो जमीन है उस पर तो सीलिंग मुकर्रर है और उस पर कोई पैसा नहीं देना पड़ता तब फिर जो बड़े बड़े कारखानेदार करोड़पति लोग हैं उन पर कोई सीलिंग क्यों न मुकर्रर हो ? पिछले तीस साल तक कांग्रेस पार्टी उनसे पैसा लेती रही । उन कारखानेदारों का पेट फूलता रहा । बीस बड़े घराने अरबपति और खरबपति बनते गए लेकिन उन पर कोई सीलिंग नहीं लगाई गई । श्रीमती इन्दिरा गांधी आज ही इस सदन में आई हैं और पता नहीं आज ही क्यों कांग्रेस वाले वाक-आउट कर गए । उन्होंने कहा था कि गरीबी हटा देंगी और सीलिंग मुकर्रर करेंगी । शहरी जायदाद पर सीलिंग लगाने के लिए एक कानून बनाया गया लेकिन थोड़ी देर के बाद ही उसके लिए इतनी गाइडलाइन्स और पगडंडियां बना दी गईं कि वह सारा का सारा कानून ही खत्म होकर रह गया ।

अब इस देश में जनता पार्टी की सरकार आई है, उसको पौने दो साल हो गए हैं, इस पौने दो साल के समय में भी इस देश के उद्योगपतियों पर कोई सीलिंग नहीं लगा सके तो हम जनता में जा कर क्या मुंह दिखायेंगे ? आज किसानों के खेत ले लिए गये हैं, इसलिए कि वह सीलिंग से ज्यादा जमीन नहीं रख सकता और वह जमीन आप जिस को चाहें उस को दे सकते हैं, लेकिन उद्योगपतियों के ऊपर सीलिंग क्यों नहीं लगाया ? इन के पास जो जमीन है उस पर भी तो हद मुकर्रिर की जानी चाहिए । अगर किसी के पास 2 लाख, 4 लाख, या पांच लाख है, तो इस को छोड़ कर अगर किसी के पास इस से ज्यादा है, तो उस को बगैर किसी मुआवजे के ले लेना चाहिए । खास तौर से जो बाहर की कम्पनियां हैं, जिन्होंने बाहर से यहां आ कर काम शुरू किया और जितना लूट सकते थे, लूट कर ले गये, अब जो उन का घाटेवाला सौदा था, उस को हमारे सुपुर्द कर गये, उस के लिए भी हम उन को पैसा दें --यह बात कुछ समझ में नहीं आ रही है, मैं चाहता हूं कि आप इस पर दोबारा विचार करें कि यह पैसा इन को देना चाहिए या नहीं देना चाहिए ।

आज हम जय प्रकाश नारायण जी का नाम लेते हैं, सम्पूर्ण क्रान्ति की बात करते हैं--, लेकिन वह सम्पूर्ण क्रान्ति है--कहां ? इन उद्योगपतियों से हम जो ले रहे हैं--उस का पैसा दे रहे हैं--यह सम्पूर्ण क्रान्ति कहां है, सम्पूर्ण की तो बात ही छोड़ दीजिए, यह तो अधूरी क्रान्ति भी नहीं है । यह बड़ी सीधी सी बात है--आप जरा सोचिये कि इन को जो पैसा दिया जाना है, वह किस लिए दिया जाना है ? जो कारखाना उन्होंने लगाया था, उस का सारा मुनाफ़ा ले गये, जो कुछ उस में बचा था, वह भी लूट कर ले गये और अब जो टूटा-फूटा कारखाना बचा है, जिसे वह आप के सुपुर्द कर गये हैं, आप

[चौधरी बलबीर सिंह]

उस का भी पैसा उन को दे रहे हैं--यह बात समझ में नहीं आ रही है। यह पैसा उन को क्यों दिया जाये--इस बात पर जनता पार्टी में सोच-विचार होना चाहिए। हम को हुकूमत में आये पौने-दो-साल हो चके हैं--अभी तक हम इन बड़े-बड़े उद्योगपतियों पर, बड़े-बड़े करोड़-पतियों पर पाबन्दी नहीं लगा सके, कोई हद मुकर्रिर नहीं कर सके। जब तक हम हद मकर्रिर नहीं करेंगे--तब तक जनता की भलाई की बात कहने और करने में बहुत फर्क है। मेरा आप से निवदन है कि यह पैसा आप उनको न दें, वह पहले ही बहुत लूट कर ले गये हैं, जो अब तक ले जा चके हैं, वही उन के लिए बहुत काफी है।

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त): आप ने धन्यवाद नहीं किया।

चौधरी बलबीर सिंह : मैं इन को धन्यवाद देता हूं--इसलिए कि उन से ले लिया है, लेकिन बदले में पैसा देने वाली बात समझ में नहीं आ रही है।

SHRI DHIRENDRANATH BASU (Katwa): I would like to point out to the hon. Minister that almost all the government undertakings are now running at a loss. From the statistics supplied to the Consultative Committee on Finance I found that the government undertakings have given a loss of Rs. 950 crores. If such losses continue, I do not know how the government will run.

Now what I want to suggest is that the management should be reshufled and the Board of Directors reconstituted with persons of technical know-how and men of high integrity.

It has been seen that many of the undertakings like the Heavy Engineering Corporation, the National Jute Mills and the textile mills under the National Textile Corporation and other undertakings are running at a loss. Mainly they have explained, 'We are running at a loss due to shortage of power and shortage of raw materials.' That is not the only case. The case is that most of the resources have been pumped out by the previous management. I want to point out in this particular instance that when the Britannia Engineering Co. Ltd., West Bengal was taken over, the promoters had got Rs. 16 crores as compensation by way of assistance from the Central Government. The value of the assets should not exceed Rs. 11 crores. When discussions were going on, after one year, it came to Rs. 16 crores. Almost all the assets or almost all the resources were taken out by the management.

17 hrs.

Now these should give us a warning and the Government should come forward to see that the management runs the concern—the public sector undertaking—properly. We welcome the nationalisation of industries; we welcome also the taking over of industries. But at the same time, we have to see that the management runs it perfectly well and runs it efficiently. In the Thrteenth, Fourteenth and Sixteenth Reports of the Committee on Public Undertakings, they have mentioned that many of the public undertakings like the Indian Iron and Steel, Britannia Engineering Co., Heavy Engineering Corporation etc. are also running at a loss. The Britannia Engineering Company, within a short time, spent over Rs. 6 lakhs for entertainment expenses, and for travelling expenses. And Jessops is also running at a loss. If such big units are run at a loss and if they spend money extravagantly, how can they run efficiently?

Therefore, Madam Chairman I would like to suggest that the management should, at once, be reshuffled

and persons having technical knowledge, persons having administrative knowledge only should be given the powers to manage these concerns. Otherwise, these will also be run at a loss. The hon. Minister will bear me out that after the sick textile mills were taken over by the Government, they have become sick. Doctors are generally called for recovery of the patients. Why are they called after they die? So, to stop such thing, we should in the beginning, after taking over the Mokameh Unit of the Britannia Engineering Co. as also Arthur Butler & Co., try to see whether they are running it properly or not. We must not only look to the interests of the employees but we have also to see that the moneys are not extravagently spent. This has to be seen. With these words, Madam, I support this Bill.

SHRI VINODBHAI B. SHETH (Jamnagar): Madam. Chairman, I am very happy to learn that the Government is taking over the management of the Britannia Engineering Co. as also the other one. I have to pose some problems. When the sick units are taken over, why the tax concession, depreciation and other benefits are taken only by the healthy units—I do not know this. I do not know whether Government has given the option to hand over these industries to the private or over these industries to the private company or to take them over straightway because in the past, the performance of the company has not been very good. Whether the Government has obtained the project report or whether it is going to be a viable unit or not—the memoranduc does not throw any light on that.

What was the final valuation of the shares on the appointed day and whether the valuation of the shares was taken on the asset backing method and if so, what are the assets of the company? Such balance sheets should accompany in future. This is my suggestion when companies are taken over by Government. I want to know whether such an exercise has been done or not. Whether this unit will be profitable in future has to be seen. Then, Madam Chairman, when this unit is manufacturing metre-gauge, railway lines and we are turning our railway lines into broad-guage, I hope Government will consider into the aspect of manufacturing the required gauge. These are some of the problems which are posed. Likewise, some of the companies were taken over in Bhavnagar, namely, Alcock Ash Down although in this case the labour had taken an important part and there was encouragement from Member of Parliament Shri Prasannabhai Mehta also.

Now, Mr. Chairman, the past management of these companies does not give a good picture to us and Government has taken enough care for payment to the labour and other creditors in the Second Schedule and before giving compensation—which will be coming from government coffers—Clauses 25, 26 and 27 are acquite satisfactory but I would like to request the hon'ble Minister to see that such persons do not go to the court of law. If an amicable settlement can be arrived at across the table, it will be good. There were serious charges that some items from the inventory were missing Heavy penalties are purposed to be imposed on such persons.

So, Madam Chairman, in general, I support the Bill and hope that what is often said that the nationalised companies have a ight to enter into losses will be belied and this company having fine units and manufacturing essential commodities will ultimately be profitable and declare some dividend in the near future.

MR. CHAIRMAN: The Minister

THE MINISTER OF STATE IN THE MINISTRY OF EDUCAION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARAKATAKI) Madam Chairman, the Minister is not feeling well. Can we postpone this item for some time and take up the next item on the agenda?

MR. CHAIRMAN: If all members agree, we can hold over the discussion and take it up tomorrow and meanwhile take up the next item on the agenda.

SOME HON'BLE MEMBERS: Yes.

MR. CHAIRMAN: The Minister will reply to the discussion tomorrow and then we will take up Clause-by-Clause consideration.

17.10 hrs.

WATER (PREVENTION AND CONTROL OF POLLUTION) AMENDMENT BILL.

MR. CHAIRMAN: The House will now take up the Water (Prevention and Control of Pollution) Amendment Bill.

Shri Sikandar Bakht.

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): Madam Chairman, I beg to move:

"That the bill to amend the Water (Prevention and Control of Pollution) Act, 1974 be taken into consideration."

As hon. Members are aware, Parliament passed the Water (Prevention and Control of Pollution) Act, 1974, with a view to protect the wholesomeness of water and to control the pollution of rivers, etc.

For that purpose, Central and State Boards for pollution control have been established in most States to implement the provisions of the above Act. Industrial units and local bodies have been asked by the Boards to treat their effluents and sewage to prescribed specifications before they are let out into the rivers. The Boards have also started prosecutions of defaulters.

As a result of the operation of the above Act, certain drawbacks have come to the notice of the Government. These amendments are meant to remove those shortcomings.

It is hoped that once these amendments are passed, the Boards will be in a better position to discharge their functions and control pollution.

During the last session, the House had the opportunity to consider the Air (Prevention and Control of Pollution) Bill, 1978. At that time it was mentioned by many hon. Members, and also by me, that an integrated approach is being adopted to control environmental problems. Accordingly, the Water Pollution Control Boards, established under the 1974 Act, are being authorised to perform the functions of air pollution control also.

For this purpose, it is necessary to amend Sections 36 and 37 of the 1974 Act to enable the Boards to spend for air pollution work also. These amendments have been included in the proposed Bill.

Besides this, as per Section 4 of the 1974 Act, the State Governments have to constitute their State Boards within six months of the coming into force of the Act in their States. But unfortunately some States could not constitute the State Boards. They have not done it. Some other States did set up the Boards but this was after the expiry of the time-limit.

Therefore, to enable these Boards to come within the orbit of legality, some amendments are proposed in the existing Bill. The other amendments are only minor and consequential. Hence, I would request the hon Members to permit consideration of the Bill.

There is one point which is very important which I should like to clarify. Many hon. Members have expressed the view as to why there should be piecemeal legislations with regard to different types of pollutions, and that there should be one comprehensive legislation to cover all forms of environmental pollution. We have conceded the point, but there have been